CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 676/2001

New Delhi, this the 21st day of November, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

- 1.. Tulsi Ram
- 2. Jagdish
- 3. Sukh Dev
- 4. Ashwani Kumar
- 5. Sri Kishan
- 6. Babu Lal
- 7. Pusha Ram
- 8. Bihari
- 9. Prem Narain
- 10. Dheeraj Singh
- 11. Gopal Dutt
- 12. Om Prakash
- 13. Hoshyar Singh

Applicants No.1 to 11 are working as Valveman under G.E.(N) A.F. Palam, Delhi Cantt.
Applicants No.12 and 13 have been retired from the post of Valveman from the office of G.E. (N) A.F.Palam, Delhi Cantt.
.... Applicant

By Advocate: Sh. Yogesh Sharma)

Versus

- Union of India through The Secretary, Ministry of Defence, Govt. of India, New Delhi.
- The Engineer in Chief, The Army Head Quarter, Kashmir House, New Delhi.
- 3. The Garission Engineer, (N)
 Air Force, Palam,
 Delhi Cantt.
 Respondents
 (By Advocate: Sh. P. P. Palhan prove for

(By Advocate: Sh. P.P.Ralhan proxy for Sh. J.B.Mudgil)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA under Section 19 of the AT Act seeking following reliefs:-

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- (i) That the Hon'ble Tribunal may graciously be pleased to pass an order of allowing the OA of the applicants with costs of litigation.
- (ii) That the Hon'ble Tribunal may graciously be pleased to pass an order, directing respondent to upgrade the pay scale of the applicants from the pay scale of Rs.210-290/800-1150 to the pay scale of Rs.260-400/950-1500 with effect from 16.10.81 or from the date of their appointment the post of valveman by way of extending benefits of judgement dated 12.3.97 and dated 12.3.99 passed by Hon'ble Jammu & Kashmir High Court, with all the consequent benefits including the arrears of difference of pay as granted to the similarly situated persons.
- 2. The claim of the applicant is based on the judgement given by Hon'ble Jammu & Kashmir High Court annexed as Annexure A-3 SWP 1393/94. Based on this judgement applicant has also made a representation seeking upgradation as granted to the similarly situated employees by the Hon'ble Jammu & Kashmir High Court. The OA is being contested since the department has gone into the SLP before the Hon'ble Supreme Court and the matter has been stayed so respondents say that they cannot implement the order. At this stage Sh. Yogesh Sharma states that he has made a representation to the department, hence department may be directed to dispose of this representation by passing a reasoned and speaking order.
- 3. In view of submissions of counsel for applicant, we direct the respondents to dispose of the representation filed by the applicant by passing a reasoned and speaking order. The OA is disposed of within a period of 2 months. No costs.

(KULDIP SINGH) Member (J) V.K. MAJOTRA ; Member (A)

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